

(b) whether Government have decided to allow imports; and

(c) if so, facts thereof?

**THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA):** (a) Self-propelled Combine Harvesters are not yet being manufactured in the country. Pull type combine harvesters were being produced in the country in the past but their production has been discontinued since 1974 due to lack of demand for this particular type of harvester.

(b) and (c). Proposals for imports alongwith plans for indigenous manufacture of self-propelled combine harvesters are under consideration.

#### Closure of Industries

95. **SHRI JYOTIRMOY BOSU:**

**SHRI NAWAB SINGH CHAUHAN:**

**SHRI C. K. CHANDRAPPAN:**

Will the Minister of INDUSTRY be pleased to state:

(a) the State-wise number of (1) large (2) medium and (3) small industrial establishments closed down since the declaration of internal emergency in June, 1975;

(b) the number of establishments reopened todate;

(c) the steps being taken to get all the establishments re-opened; and

(d) the number of persons rendered unemployed as a result thereof?

**THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA):** (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Political Persons Arrested during Emergency

96. **SHRI JYOTIRMOY BOSU:**

**DR. VASANT KUMAR PANDIT:**

**SHRIMATI PARVATHI KRISHNAN:**

**SHRI C. K. CHANDRAPPAN:**  
**SHRI YUVRAJ:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons belonging to political parties were arrested under DIR and MISA after the promulgation of internal emergency in June 1975 (Section and Sub-section-wise arrests to be given if possible readily);

(b) how many persons have been released since then;

(c) how many persons are yet to be released; and

(d) under what sections of what Acts these persons are still in Jail?

**THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH):** (a) to (d). The information sought is being collected and will be laid on the Table of the House.

#### Misuse of MISA, DIR and Sections 107 and 109 of I.P.C. during Emergency

97. **SHRI JYOTIRMOY BOSU:**

**SHRI LAXMI NARAIN NAYAK:**

**SHRI CHHABI RAM ARGAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the large scale misuse of MISA, DIR, and Sections 107 and 109 of I.P.C. during the period June, 1975 to February, 1977;

(b) if so, the facts thereof;

(c) whether Government propose to order a thorough probe into the allegations; and

(d) whether the Government will provide State-wise details of arrests and detentions?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c) The Government are aware of general complaints of this nature. A decision as to whether an inquiry should be held and the manner in which the inquiry should be made is under active consideration of Government.

(d) A statement in this question has already been laid on the Table of the House on 5th April, 1977.

#### Causes Leading to the Promulgation of Emergency

98. SHRI SAMAR GUHA:

SHRI KANWAR LAL GUPTA:

SHRI SURAJ BHAN:

SHRI BASHIR AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state whether a National Commission will be appointed to go into the alleged causes that led to the promulgation of Emergency?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): The suggestion made by the Hon'ble Members is under active consideration of Government.

#### Names of Newspapers Penalised Under Censorship Orders during the Emergency

99. SHRI SAMAR GUHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) names of newspapers, including dailies and periodicals penalised under censorship orders during the Emergency;

(b) measures adopted against them;

(c) names of newspapers including dailies and periodicals which ceased their publications during the Emergency; and

(d) whether a Commission will be set up to go into the cases and to suggest measures for restoration of freedom of press?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d) A statement is laid on the Table of the House. [Placed in Library. See No. LT-105/77]. The statement does not include names of newspapers which have been penalised under various provisions of law other than censorship orders & M. P. Public Security Act.

#### Publications of Books etc. in Justification of Emergency and 20 plus 5 Points Programme

100. SHRI SAMAR GUHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names and number of books and booklets published by the Ministry of Information and Broadcasting in justification of Emergency and 20+5 points programme of the last Congress Government;

(b) expenditure made thereon;

(c) amount of the advertisements given in press, dailies and other periodicals in defence and justification or as measure of publicity regarding Government stand on emergency; and

(d) total expenditure made by the Information and Broadcasting Ministry in giving publicity etc. in regard to justification and propagation of emergency measures?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) In all 216 books/booklets were published by the Ministry to Information and Broadcasting